

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202  
IB-176/ND/2020

IN THE MATTER OF:  
Mr. Arun Kumar Singh

...PETITIONER

Vs.

M/s. Genius Exports Pvt. Ltd.

...RESPONDENT

Section  
Under Section 9 of IBC

Order delivered on 13.03.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Lokesh Pathak, Advocate  
For the Respondent/ Corporate-debtor :Mr. Sudarshan Kumar,  
Advocate

ORDER

Mr. Sudarshan Kumar, Advocate has appeared on behalf of the corporate debtor and seeks time to file vakalatnama as well as reply. One week time is granted to file reply after serving advance copy to the learned counsel for the petitioner. Learned counsel for the petitioner is directed to file rejoinder if any after serving advance copy to the respondent. Post the matter to 14<sup>th</sup> April, 2020.

-sd-

(V.K. Subburaj)  
Member (T)

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(Abni Ranjan Kumar Sinha)  
Member (J)